

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 52/2024**

IN THE MATTER OF NAVJOT SINGH SIDHU

...APPLICANT (S)

VS.

STATE OF PUNJAB & ORS.

...RESPONDENT(S)

NEXT DATE 14.11.2025

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DATE: 12.09.2025

PLACE: SAS Nagar, Punjab

FILED BY:

SUNIL KUMAR MALLAN, ADVOCATE FOR THE RESPONDENT NO. 06,
#14-B, SECTOR-47 C, CHANDIGARH-160047.

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI**

Original Application No. 52/2024

Navjot Singh Sidhu & Ors.

.....Applicant(s)

Vs

State of Punjab and Ors.

.....Respondent(s)

**Reply by way of affidavit of Hardeep Kaur,
Environmental Engineer, Support Staff, SEIAA –
Punjab, on behalf of State Environment Impact
Assessment Authority, Punjab i.e. respondent no. 06.**

I, the above-named deponent, do hereby, solemnly affirm and declare as under:

Preliminary submission:

That the answering respondent could not file the reply within the stipulated time, as the notice of motion was prima facie, served at an incorrect address, as detailed in the Original Application. The notice of motion was not received in the office of State Environment Impact Assessment Authority (SEIAA), Punjab, which is located at PBTI Complex, Knowledge City, Sector-81, SAS Nagar. It is submitted that the delay on the part of answering respondent was not deliberate, but attributable to the above circumstances.

In view of the facts and circumstances as mentioned in the request/miscellaneous application for waiver of the penalty/cost, it is most respectfully prayed that this Hon'ble Tribunal may kindly take the same on record and allow the application for waiver, in the interest of justice. Copy of the application is as per **Annexure A**.

Respectfully Showeth:

1. That the State Department of Mines and Geology is the Nodal Authority in the State for dealing with the allotment of mining leases under the Mines and

Minerals (Development and Regulation) Act (MMDR Act) and is entrusted with the enforcement and regulation of mining operations in a State including to curb illegal mining. Further, the State Government is empowered under section 23 C of the Mines and Mineral (Development and Regulation) Act, 1957(MMDR Act) to make rules for prevention of illegal mining, transportation and storage of minerals and the State Department of Mines & Geology is the nodal authority in the State for dealing with the allotment of mining leases under the MMDR Act and is entrusted with the enforcement and regulation of mining operations in a state.

2. That the State Environment Impact Assessment Authority (SEIAA) i.e. Respondent no. 06, is implementing the provisions of the Environment Impact Assessment (EIA) notification, 2006 issued vide Notification No. SO 1533 (E) Dated 14.9.2006 by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, New Delhi, framed under Environment Protection Act, 1986 and the main objective of the SEIAA is to appraise the Environmental Impact of projects and thereafter consider grant of Environment Clearance for projects falling under Category 'B' of schedule appended with EIA Notification, 2006.
3. That the Ministry has formulated the Enforcement & Monitoring Guidelines for Sand Mining (EMGSM-2020) supplemental to the existing guidelines i.e. Sustainable Sand Management Guidelines 2016 (SSMG-2016), which focuses on the effective monitoring of the sand mining, from the identification of sand mineral sources to its dispatch and end-use by consumers and the general public. Further, EMGSM- 2020 & SSMG-2016 shall be read and implemented in sync with each other. In case, any ambiguity or variation between the provisions of both these document arises, the provision made in "Enforcement & Monitoring Guidelines for Sand Mining-2020" shall prevail.
4. That keeping in view the orders of Hon'ble NGT dated 26.02.2021 in OA No 360 of 2015 and other related cases, a Model District Survey Report (DSR) was prepared by SEIAA and circulated to all Deputy Commissioners and Department of Mines and Geology vide email dated 13.06.2022 with a request to direct the Sub-Divisional Committee of the District to prepare the DSR on the lines of Model DSR. Copy of the orders of Hon'ble NGT dated 26.02.2021 is as per **Annexure-B**.

5. That draft DSR was prepared by the District Administration after identification and verification of the potential sites by the respective District Level Task Force (DLTF) headed by Deputy Commissioner keeping in view the Model DSR of District Rupnagar, Sustainable Sand Mining Management Guidelines (SSMG), 2016 and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM), 2020.
6. That to ensure implementation of Environmental Guidelines and Hon'ble NGT Orders dated 26.02.2021 in O.A no. 360/2015, the SEIAA, in reply to the request of Department of Mining & Geology, Punjab, decided that no fresh Environmental Clearances (ECs) shall be granted, even as an interim measure for non-riverbed mining sites, until the District Survey Reports (DSRs) have been duly approved by the SEIAA.
7. That the draft DSR of District Rupnagar was then examined by State Expert Appraisal Committee (SEAC) during its various meetings. Important gaps and shortcomings in the DSRs as per observations of the SEAC were incorporated by the Department of Mines & Geology, Punjab prior to submission of the draft DSRs to SEIAA for final approval.

That the District Survey Report (DSR) of Rupnagar was subjected to a detailed and exhaustive process for improvements by SEIAA. SEIAA (after preparing and circulating the Model DSR) examined the draft DSR of District Rupnagar during various meetings and conveyed gaps/observations to the Department of Mines & Geology, Punjab for necessary compliance. The draft DSR of Rupnagar was considered by SEAC on 16.12.2022, revised by Department of Water Resources & Mines and Geology on 19.12.2022 after incorporating the observations raised by SEAC, and was thereafter recommended for approval to SEIAA. Thereafter, SEIAA in its 226th meeting on 22.12.2022 perused the DSRs and conveyed further observations regarding incorporation of proceedings of Sub-Divisional Committees, source of data, executive summary, methodology for computing annual permissible mining, and frequency of replenishment studies. These observations were duly addressed, and the revised DSR was resubmitted on 26.12.2022 through the Deputy Commissioners.

Subsequently, SEIAA in its 227th meeting approved the same with directions regarding mining plans, protection of benchmarks, and annual updation of mining sites based on replenishment data.

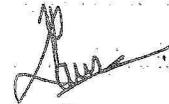
8. That DSR of Rupnagar was approved by SEIAA vide letter no. 1319 dated 27.12.2022 (**Annexure-C**). The forwarding letter vide which SEIAA has approved the DSRs duly emphasises the need for updating the replenishment data on regular basis by engaging the services of a reputed institute. Acting on this stipulation, it is understood that the Mining Department has engaged the services of IIT Ropar which has commenced field works for capturing replenishment rates.
9. That after the original approval by SEIAA, Mining Department had requested an amendment in approved DSR for calculation/calibration errors. The same was forwarded to SEAC for thorough technical examination. The shortcoming and gaps were rectified and after careful examination & keeping in view the recommendations made by SEAC the amendment in the DSR was granted with stipulated conditions and further relevant advisories/amendments thereto vide letter no. 1086 dated 17.08.2023 (**Annexure D**).
10. That, in compliance to the NGT Orders dated 26.02.2021 in O.A no. 360/2015, 5-Member Committee, headed by Chairman, SEIAA visited two sites in District Rupnagar. Thereafter, the Mining Department was requested to recheck the sites mentioned in the DSR and to apply for issuing necessary corrigendum in the DSR so that the correct ongoing conditions are reflected in the DSR. Further, DLTF/Mining Department were requested to ensure corrective measures. Accordingly, amended Terms of References (ToR) were issued to both sites to ensure environmental sustainability.
11. That, for further corrections, draft DSR for second amendment was submitted by Department of Mines & Geology, Punjab to SEIAA for necessary corrections with a minor increase of 0.14% in total quantity of mineral reserve from 51 nos. of potential mining sites. After careful examination and keeping in view recommendations made by SEAC, the amended DSR of Rupnagar was approved with stipulated conditions and further relevant advisories/amendments thereto vide letter no. 671 dated 15.07.2024 (**Annexure E**).

12. That it has been learnt that the amendments have been placed in the public domain by Department of Mines & Geology vide letter no. 1288 dated 27.03.2025, whereby no public comments have been received by the department. Public Hearing was scheduled for 18.08.2025. The proceedings of the public hearing are awaited.
13. In view of the detailed facts and circumstances hereinabove, it is most respectfully submitted that in as far as SEIAA is concerned, the District Survey Report (DSR) for Rupnagar has been subjected to a comprehensive, transparent and multi-tier process of preparation, scrutiny, technical appraisal and approval in strict adherence to the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, as well as in compliance with the directions of this Hon'ble Tribunal. The answering respondent, depending on the circumstances, has consistently acted within the mandate of law, ensuring due diligence, corrective measures and continuous improvement of the DSR through amendments wherever required, without omission on its part.

It is, therefore, humbly prayed that this Hon'ble Tribunal may be pleased to accept the present reply on record.

Date: 12-09-2025

Place: Mohali



Deponent
Environmental Engineer,
State Environment Impact Assessment Authority (R-6)

VERIFICATION:

Verified that the contents of the above submissions are true and correct to my knowledge and based on the information as derived from official records. No part of it is false and nothing material has been kept concealed there from.

Date: 12-09-2025

Place: Mohali



Deponent
Environmental Engineer,
State Environment Impact Assessment Authority (R-6)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 52/2024

Navjot Singh Sidhu and others

...Applicants

Versus

State of Punjab and others

...Respondents

Affidavit

I, the above named deponent do hereby solemnly affirm and declare as under:

1. That the deponent is filing the present reply by the way of affidavit in this Hon'ble Court which is likely to succeed on the grounds taken therein.
2. That the contents of the application have been read over to the deponent and the same have been found to be understood by the deponent.
3. That the contents of the application are true and correct to the knowledge and belief of the deponent. No part of it is false and nothing has been concealed therein.

Place: Mohali

Dated: 12-09-2025

Hardeep Kaur

Environmental Engineer,
(Support Staff SEIAA, Punjab)

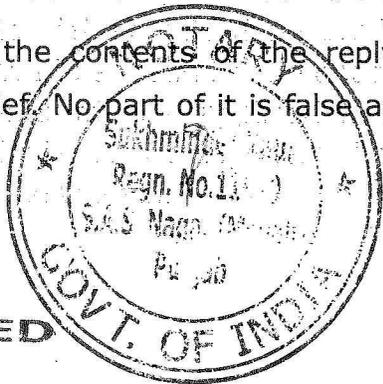
Respondent no. 06

VERIFICATION:

It is verified that the contents of the reply are true to the best of my knowledge and belief. No part of it is false and nothing has been concealed therein.

Place: Mohali

Dated: 12-09-2025



SUKHINDER KAUR
Notary, S.A.S. Nagar (Mohali)

Hardeep Kaur

Environmental Engineer,
(Support Staff SEIAA, Punjab)

Respondent no. 06

The contents of this Affidavit/Document has been explained to the deponent/Executants. Deponent has admitted the same to be correct. The deponent/Executants has signed Register

at No. 368, P. No. 66, Date: 12/9/25

Executant's Document Attested on the basis of ID No. 495213619271

Certified that the Affidavit/GPA/SPA/... has been readover & explained to the Deponent/Executant who seemed perfectly to understand the same at the time of making thereof.

SUKHINDER KAUR
Notary, S.A.S. Nagar (Mohali)

12 SEP 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 52/2024

IN THE MATTER OF NAVJOT SINGH SIDHU

...APPLICANT (S)

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...RESPONDENT(S)

NEXT DATE 14.11.2025

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DATE: 27.08.2025 PLACE: SAS Nagar, Punjab		FILED BY: 
SUNIL KUMAR MALLAN, ADVOCATE FOR THE RESPONDENT NO. 06, #14-B, SECTOR-47 C, CHANDIGARH-160047. PHONE: +91-96998-12345 EMAIL: advsunilmallan@gmail.com		
13.	A copy of the Hon'ble Tribunal order dated 19.11.2024.	
14.	A copy of the Hon'ble Tribunal order dated 19.11.2024.	

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

Original Application No. 52/2024

Navjot Singh Sidhu and others

...Applicants

Versus

State of Punjab and others

...Applicant/Respondents

Request application, on behalf of Respondent No. 06 i.e. SEIAA, Punjab, for waiver of the penalty / cost of Rs. 25,000/- to the Respondent No. 06.

Respectfully Submitted:

1. That the abovementioned matter is pending before this Hon'ble Tribunal and now is fixed for 14.11.2025.
2. That on 20.08.2025, the counsel for the respondent no. 06, i.e. State Environment Impact Assessment Authority (SEIAA), Punjab appeared virtually and had sought time for submission of reply before the Hon'ble Tribunal. The Hon'ble Tribunal pleased to grant a period of 04 weeks for filing the reply, subject to deposit of cost of Rs. 25,000/- to the Secretary, NGT Bar Association within a period of 01 week. The copy of the orders dated 20.08.2025 is attached as **Annexure R-6/A**. The relevant portion of the orders is reproduced as under:

1. *Learned Counsel appearing for the Respondent No.1- State of Punjab submits that he is being led by Learned Additional AG, who is held up in another court. He has also submitted that the affidavit in compliance of order of the Tribunal dated 21.04.2025 has been filed.*
2. *Though the Respondent No.6- SEIAA, Punjab was served with the notice of this O.A. on 23.07.2024 and thereafter more than a year has passed but till now no reply on behalf of the Respondent No.6 has been filed.*
3. *It is worth noting that in this O.A. the applicant has questioned the DSR for District Rupnagar on the ground that the DSR was not properly prepared/amended. Therefore, the Respondent No.6- SEIAA, Punjab responsible for approval of the DSR is one of the main contesting respondents. It is unfortunate that in spite of service of notice more than a year back and in spite of repeated opportunities, the Respondent No.6- SEIAA, Punjab has not filed a reply till now.*

4. Mr. Sunil Mallan, Advocate has appeared virtually today on behalf of the SEIAA, Punjab and has submitted that he has filed the Vakalatnama on behalf of the Respondent No.6 only yesterday and has sought time to file reply.
5. In the above circumstances as of last opportunity, we give 04 weeks' time to Respondent No.6- SEIAA, Punjab to file the reply subject to deposit of cost of Rs. 25,000/- to the Secretary, NGT Bar Association within a period of 01 weeks.
6. It will be open to all the concerned parties to respond to it within two weeks thereafter.
7. List for hearing on 14.11.2025.

....

FACTS IN BRIEF:

1. Regarding notice of Motion:

That upon perusal of the memo of parties (**Annexure R-6/B**), it was observed that the respondent no. 06 has been listed as under:

*"STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
(SEIAA), PUNJAB C/O PUNJAB STATE COUNCIL FOR SCIENCE &
TECHNOLOGY, MGSIPA COMPLEX-26, CHANDIGARH 160019."*

That the Hon'ble National Green Tribunal, vide order dated 20.08.2025, has been pleased to record that notice of the present Original Application was duly served upon Respondent No. 06 – SEIAA, Punjab, on 23.07.2024.

However, it is respectfully submitted that notice of motion was not received in the office of the answering respondent.

That, in view of the incorrect address mentioned in the paper book, it prima facie appeared that the notice of motion might have been dispatched to the Punjab State Council for Science & Technology, MGSIPA Complex-26, Chandigarh-160019, instead of the correct office of the answering respondent.

The matter was taken up telephonically and thereafter an email communication was written to Mr. Pritpal Singh, the then Executive Director, Punjab State council for Science & Technology at their official email ID pritspal.singh8@punjab.gov.in and alternative email ID pritspal.pscst@gmail.com on 27.03.2025 (**Annexure R-6/C**). The contents of the email are reproduced as under:

"Respected Sir,

I have been directed to intimate that an OA No. 52 of 2024 titled as Navjot Singh Sidhu and Ors. Vs State of Punjab and Ors. has been filed before Hon'ble National Green Tribunal on 04.01.2024. In the said OA, the SEIAA is mentioned as respondent no. 06 with the address of Punjab State Council For Science and Technology, MGSIPA Complex,

Sector-26, Chandigarh. Hon'ble NGT in its order dated 21.05.2024 has mentioned that the notice to the respondents had been issued on 15.01.2024.

However, as per record of this office, no such notice/correspondence received. You are, therefore, requested to kindly check the record of your office in this regard and intimate as to whether such a notice/correspondence was received at your end or not, by 04:00 PM today please.

Kindly treat it as Most Urgent.

The next date of hearing fixed for 01.04.2025.

Copy of Memo of Parties."

However, no response thereto has been received till date.

2. Regarding empanelment of Advocates and engagement of concerned legal counsel.

That the process of empanelment of legal counsel was being taken up as per the directions of Ld. Advocate General, Punjab dated 25.11.2024. The matter was taken up initially on 04.12.2024 (on physical file) and, after desired amendments (dated 31.01.2025) by Ld. AG, Punjab, the file was taken up vide e-office file for final approval (**Annexure R-6/D**).

That consequently, upon approval of the panel of legal counsel for SEIAA/SEAC and finalization of terms and conditions/fee structure in the 311th meeting of SEIAA dated 25.03.2025 (**Annexure R-6/E**), Dr. Sunil Kumar Mallan, Advocate was empaneled for litigation on behalf of SEIAA, Punjab vide letter no. 98 dated 04.04.2025 (**Annexure R-6/F**).

Further, vide letter no 186 dated 06.05.2025 (**Annexure R-6/G**), Dr. Sunil Kumar Mallan, Advocate was engaged for the NGT matter OA 52 of 2024 titled as Navjot Singh Sidhu vs State of Punjab and Others. The power of attorney / vakalatnama was handed over to the concerned counsel on 09.05.2025. (**Annexure R-6/H**).



3. Regarding directions for reply/appearance.:

That with respect to the directions pertaining to filing of reply/appearance, it is most respectfully submitted that, during the period when the process of empanelment of Advocates was underway, the then Legal Assistant, SEIAA, vide email dated 04.04.2025 (**Annexure R-6/I**), informed as under:

This is the last order in OA 52/2024, titled " Navjot Singh Sidhu versus State of Punjab" where SEIAA is Respondent no. 6. Still no direction of appearance or reply by the bench yet.

4. Regarding presence marked of Respondent -06 in previous orders:

- i. That the matter was listed and heard on 15.01.2024, 11.03.2024, 21.05.2024, 09.09.2024, 19.11.2024, 17.03.2025, 01.04.2025, 21.04.2025, and 20.08.2025. It has been observed that the attendance of Respondent No. 06 has been reflected in the order dated 19.11.2024 (**Annexure R-6/J**) with the following note:

"....

1. A letter has been circulated on behalf of counsel for respondent Nos 1,2,4,5 and 6 seeking adjournment on ground of personal exigency.
2.
3. Reply on behalf of respondent nos. 2 and 5 has been filed on 22.10.2024 and reply affidavit by respondent no.6-MoEF&CC has been filed on 11.09.2024 which are taken on record.

....."

It is respectfully submitted that, in view of the fact that no notice of motion was received and no counsel had been appointed, till 06.05.2025, to represent Respondent No. 06 on the said dates, the marking of presence for Respondent No. 06 in the orders of 19.11.2024, being marked, appears to be inadvertent.

That further, in para 03 of the orders dated 19.11.2024, reference has been made to Respondent No. 6, whereas it appears that the intended reference ought to have been to Respondent No. 07, i.e., the Ministry of Environment, Forest and Climate Change (MoEF&CC).

- ii. That upon a careful and respectful perusal of the record and the orders passed on various dates, it is humbly submitted that no specific direction appears to have ever been issued to SEIAA, Punjab, either directly or indirectly, and as such any lapse on its part was neither deliberate nor willful.

GROUND:

- i. Incorrect address issue: It is most respectfully submitted that the notice of motion appears to have been dispatched to an incorrect address, namely the Punjab State Council for Science & Technology, instead of the proper office of SEIAA, Punjab. Consequently, no valid service could be effected upon the answering Respondent.
- ii. No receipt of notice: It is humbly submitted that SEIAA, Punjab, (despite exercising due diligence and making inquiries with the Punjab State Council for Science & Technology) did not receive any notice of motion at any stage prior to 20.08.2025.
- iii. No directions issued earlier: It is respectfully submitted that upon careful perusal of the record and the orders passed on various dates, no specific direction had ever been issued to SEIAA, Punjab, requiring the filing of a reply prior to 20.08.2025.
- iv. Empanelment process ongoing: During the relevant period, the process of empanelment of legal counsel was underway as per directions of the Ld.



Advocate General, which caused unintentional protraction in appointing counsel. Any lapse was neither intentional nor deliberate.

- v. Prompt action once counsel appointed: It is most humbly submitted that immediately upon empanelment and engagement of counsel, the duly executed vakalatnama was filed and all necessary steps were initiated to comply with the directions of this Hon'ble Tribunal.
- vi. Typographical error in orders: It is humbly submitted that the mention of Respondent No. 06's presence or reference in certain earlier orders appears to be an inadvertent typographical error, inasmuch as no appearance had been marked on behalf of SEIAA prior to engagement of counsel.
- vii. Substantial compliance and cooperation: SEIAA has already engaged counsel and is ready to file its reply within the time granted.

That upon a thorough review of the record and proceedings, it is respectfully submitted that the Applicant/Respondent No. 06 has at no stage acted in default or disobeyed any direction of this Hon'ble Tribunal or any other Court. It is an admitted position that the Applicant/Respondent No. 06. was never duly served notice of motion at its correct address, nor was any specific direction issued to it in any of the previous orders. Hence, the non-appearance of the Applicant/Respondent No. 06 was wholly unintentional and inadvertent.

Prayer:

In view of the foregoing facts and grounds of submission, it is most respectfully prayed before this Hon'ble Tribunal that:

- i. The present application seeking waiver of the penalty/cost of Rs. 25,000/- imposed on Respondent No. 6 vide order dated 20.08.2025 may kindly be allowed, and the said cost may graciously be waived, with Respondent no. 06 undertaking to strictly comply with the direction to submit its reply within a period of four (04) weeks as stipulated by this Hon'ble Tribunal.
- ii. This Hon'ble Tribunal may be pleased to pass such other or further order(s) or direction(s) as may be deemed fit and proper in the facts and circumstances of the case to secure the ends of justice.

We hold the Hon'ble Tribunal in the highest esteem and regret the delay. We shall abide by all the orders as passed by the Hon'ble Tribunal.

The postal and e-mail address for service on the applicant/Respondent no. 06 are:

"STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, PUNJAB,
PUNJAB BIOTECHNOLOGY INCUBATOR (PBTI),
PBTI COMPLEX, KNOWLEDGE CITY, SECTOR 81,
SAHIBZADA AJIT SINGH NAGAR, PUNJAB 140308.
Email: seiaapb2017@gmail.com"

Place: Mohali

Dated: 27.08.2025



Hardeep Kaur

Environmental Engineer,
(Support Staff SEIAA, Punjab)

VERIFICATION:

It is verified that the contents of the application are true to the best of my knowledge and belief. No part of it is false and nothing has been concealed therein.

Place: Mohali

Dated: 27.08.2025



Hardeep Kaur

Environmental Engineer,
(Support Staff SEIAA, Punjab)

Through

Dr. Sunil Mallan

P-1081/2013

M. No. 8699812345

advsunilmallan@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 52/2024

Navjot Singh Sidhu and others ...Applicants

Versus

State of Punjab and others ...Respondents

Affidavit

I, the above named deponent do hereby solemnly affirm and declare as under:

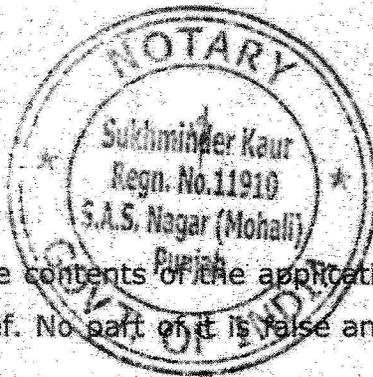
1. That the deponent is filing the present application in this Hon'ble Court which is likely to succeed on the grounds taken therein.
2. That the contents of the application have been read over to the deponent and the same have been found to be understood by the deponent.
3. That the contents of the application are true and correct to the knowledge and belief of the deponent. No part of it is false and nothing has been concealed therein.
4. That the deponent has not filed any such or similar application either in this Hon'ble Court or any other Court.

Place: Mohali

Dated:

Hardeep Kaur

Environmental Engineer,
(Support Staff SEIAA, Punjab)
Respondent no. 06



VERIFICATION:

It is verified that the contents of the application are true to the best of my knowledge and belief. No part of it is false and nothing has been concealed therein.

Place: Mohali

ATTESTED

Dated:

SUKHMINDER KAUR
Notary, S.A.S. Nagar (Mohali)

Hardeep Kaur

Environmental Engineer,
(Support Staff SEIAA, Punjab)
Respondent no. 06

Certified that the Affidavit / GPA / SPA / I Bond has been read over & explained to the Deponent / Executant who seemed perfectly to understand the same at the time of making thereof.

The contents of this Affidavit/Document has been explained to the deponent/respondent. He/She has admitted the same to be correct. The deponent/Executant has signed (Register at Sr. No. 211 P. No. 54 Date: 22/7/24)

Executant's Document Attested on the basis of ID No. (952)3619291

SUKHMINDER KAUR
Notary, S.A.S. Nagar (Mohali)

Item No. 14

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 52/2024

Navjot Singh Sidhu & Ors.

Applicant(s)

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 20.08.2025.

Item No. 14

Court No. 1

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER**

Applicant:

Mr. Mahesh Puri, Applicant in Person & Ors.

Respondent:

Mr. Divyam Nandrajog, Asst. AG with Ms. Sreeja Pal & Mr. Jai Singh Rawat, Advs. for R - 1, 2, 4 & 5 with Mr. Tushar Goyal, District Mining Officer, Rupnagar and Mr. Harjinder Singh, Mining Officer, Rupnagar
Ms. Atika Singh & Ms. Richa Kapoor, Advs. for Punjab PCB
Dr. Sunil Mallan, Adv. for SEIAA, Punjab (Through VC)

State of Punjab & Ors.

ORDER

1. Learned Counsel appearing for the Respondent No.1- State of Punjab submits that he is being led by Learned Additional AG, who is held up in another court. He has also submitted that the affidavit in compliance of order of the Tribunal dated 21.04.2025 has been filed.

2. Though the Respondent No.6- SEIAA, Punjab was served with the notice of this O.A. on 23.07.2024 and thereafter more than a year has passed but till now no reply on behalf of the Respondent No.6 has been filed.

1. Learned Counsel appearing for the Respondent No.1- State of Punjab submits that he is being led by Learned Additional AG, who is held up in another court. He has also submitted that the affidavit in compliance of

3. It is worth noting that in this O.A. the applicant has questioned the DSR for District Rupnagar on the ground that the DSR was not properly prepared/amended. Therefore, the Respondent No.6- SEIAA, Punjab responsible for approval of the DSR is one of the main contesting respondents. It is unfortunate that in spite of service of notice more than a year back and in spite of repeated opportunities, the Respondent No.6- SEIAA, Punjab has not filed a reply till now.

4. Mr. Sunil Mallan, Advocate has appeared virtually today on behalf of the SEIAA, Punjab and has submitted that he has filed the Vakalatnama on behalf of the Respondent No.6 only yesterday and has sought time to file reply.

5. In the above circumstances as of last opportunity, we give 04 weeks' time to Respondent No.6- SEIAA, Punjab to file the reply subject to deposit of cost of Rs. 25,000/- to the Secretary, NGT Bar Association within a period of 01 weeks.

6. It will be open to all the concerned parties to respond to it within two weeks thereafter.

7. List for hearing on 14.11.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Prashant Gargava, EM

August 20, 2025

O.A No.52/2024

AM.

Amritsar, 20/11/2024
 G.A. No. 123/2024
 A.S.

3

BEFORE THE NATIONAL GREEN TRIBUNAL,
 PRINCIPAL BENCH, NEW DELHI

MEMORANDUM OF APPLICATION

(Under Section 14 read with Section 15 of the National Green Tribunal Act,
 2010)

ORIGINAL APPLICATION NO. OF 2024

IN THE MATTER OF:

NAVJOT SINGH SIDHU & OTHERS APPLICANT

Versus

STATE OF PUNJAB & OTHERS RESPONDENTS

MEMORANDUM OF PARTIES

1. NAVJOT SINGH SIDHU
 HOUSE NO. 26, YADVINDRA COLONY,
 MAAL ROAD PATIALA, NEAR OPPO BARADARI
2. MAHESHPURI
 S/O RAMPAL PURI
 GOVT. S S SCHOOL VIII - BHALLAN
 BHALLAN
 NANGAL, RUPNAGAR
 PUNJAB - 140125
3. ROHIT
 S/O KRISHAN KUMAR
 VILLAGE BRAHIMPUR
 BEHRAMPUR, RUPNAGAR
 PUNJAB - 140125
4. BHUPINDER SINGH
 S/O AMAR CHAND
 KALITRAN, RUPNAGAR
 PUNJAB - 140133 APPLICANTS

VERSUS

4

1. STATE OF PUNJAB
THROUGH THE CHIEF SECRETARY,
CHIEF SECRETARY OFFICE,
6TH FLOOR, PUNJAB CIVIL SECRETARIAT-I,
SECTOR 1,
CHANDIGARH- 160001
2. DEPARTMENT OF MINES AND GEOLOGY, PUNJAB
THROUGH SECRETARY,
WATER RESOURCES DEPARTMENT (MINES & GEOLOGY),
PUNJAB
3. PUNJAB POLLUTION CONTROL BOARD
THROUGH CHAIRMAN,
HEAD OFFICE, VATAVARAN BHAWAN,
PUNJAB POLLUTION CONTROL BOARD, NABHA ROAD,
PATIALA-147001
4. DISTRICT MAGISTRATE, RUPNAGAR
MINI SECRETARIAT,
DC OFFICE, RUPNAGAR- 140001
5. DISTRICT MINING OFFICER,
ROOM NO. 145, DISTRICT ADMINISTRATION COMPLEX,
RUPNAGAR- 140001
6. STATE ENVIRONMENTAL IMPACT ASSESSMENT
AUTHORITY (SEIAA), PUNJAB
C/O PUNJAB STATE COUNCIL FOR SCIENCE &
TECHNOLOGY,
MGISPA COMPLEX, SECTOR-26,
CHANDIGARH- 160019
7. UNION OF INDIA
THROUGH THE SECRETARY,
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE
INDIRAPARYAVARANBHAVAN,
JORBAGH ROAD,
NEW DELHI - 110003

... RESPONDENTS

5
FILED BY:

THROUGH



MR. KC MITTAL ABHIMANYU ARUN WALIA,
HARSH CHAUHAN AMIT SHASHI, ANSHUL MITTAL,
VISIHAL SAINI
ADVOCATES FOR APPLICANTS
CHAMBER 172, BLOCK- II, DELHI HIGH COURT, NEW
DELHI, SHER SHAH ROAD, 110503
+91-8800991188; ABHIMANYUWALIA@GMAIL.COM

PLACE: NEW DELHI
FILED ON: 03.01.2024

PLACE: NEW DELHI
FILED ON: 03.01.2024



SEIAA PB <seiaapb2017@gmail.com>

Urgent- NGT Matter- OA 52 of 2024

1 message

SEIAA PB <seiaapb2017@gmail.com> Thu, Mar 27, 2025 at 12:15 PM
To: pritpal.singh8@punjab.gov.in, Pritpal Singh <pritpal.pscst@gmail.com>
Cc: Jitendra Sharma <sharmaj7@gmail.com>, jitendra.sharma3274@punjab.gov.in, Kanu.thind659@punjab.gov.in

Respected Sir,

I have been directed to intimate that an OA No. 52 of 2024 titled as Navjot Singh Sidhu and Ors. Vs State of Punjab and Ors. has been filed before Hon'ble National Green Tribunal on 04.01.2024. In the said OA, the SEIAA is mentioned as respondent no. 06 with the address of Punjab State Council For Science and Technology, MGSIPA Complex, Sector-26, Chandigarh. Hon'ble NGT in its order dated 21.05.2024 has mentioned that the notice to the respondents had been issued on 15.01.2024. However, as per record of this office, no such notice/correspondence received.

You are, therefore, requested to kindly check the record of your office in this regard and intimate as to whether such a notice/correspondence was received at your end or not, by 04:00 PM today please.

Kindly treat it as Most Urgent.

The next date of hearing fixed for 01.04.2025.

DA: Copy of Memo of Parties

With Regards,

Environmental Engineer

SEIAA, Punjab

Memo of Parties.pdf

107K

-1/N- 1



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
STATE EXPERT APPRAISAL COMMITTEE**

Subject: Inability for making payment of professional fee in the court cases by the DECC.

Reference: 1. DECC/2024/1941 dated 16.08.2024.
2. DECC/2024/1942 dated 16.08.2024.

1. CWP no. 29652 of 2022 and connected matters:

With regard to letter under reference no. 1, it is submitted that the Department of Science, Technology & Environment vide memo no. 3/40/2024-STE2/876249 dated 08.07.2024 has given one-time permission for engagement of the legal counsel for SLP (Civil) no. 8495 of 2024 and CWP no. 29652 of 2022 as proposed by SEIAA and further directed that for future cases notification issued by the Department of Home Affairs and Justice vide letter no. 1/801163/2024 dated 12.03.2024 may be followed or SEIAA shall submit appropriate proposal for seeking the services of legal counsel for such matters keeping in mind the guidelines prevailing in Punjab Pollution Control Board and other such bodies within 1 month.

Accordingly, SEIAA in its 301st meeting had decided that Sh. Jagjot Singh Lalli, Advocate be engaged for defending the case on behalf of SEIAA at a professional fee of Rs. 13500 + 1500 as Misc. expenses. Further, half of the fees will be paid after filing of written statement/status report and the remaining fees will be paid after disposal of the case. Director DECC be requested to pay a professional fee to the advocate for the legal services to be provided.

Thereafter, other connected matters i.e. CWP (PIL) 95 of 2022 titled as Ranjan Lakharpal vs State of Punjab & Ors. and CWP (PIL) No. 102 of 2022 titled as Sahajpreet Singh vs UOI and others appeared in the court.

Therefore, SEIAA in its 304th meeting had deliberated that Sh. Jagjot Singh Lalli is a Senior Advocate acting as Deputy Solicitor General of India and the fee already fixed by SEIAA for the main case being reasonable may be paid for the connected matters also. Therefore, it was decided that Sh. Jagjot Singh Lalli, Deputy Solicitor General of India be engaged for defending said connected matters, on behalf of SEIAA at a professional fees of Rs. 13500 + 1500 (Miscellaneous Expenses) per case, being a very reasonable fee. Director, DECC be informed accordingly.

2. CWP no. 6533 of 2024 and connected matters:

With regard to letter under reference no. 2, it is submitted that the SEIAA in its 288th meeting had decided to engage Sh. Suveer Sheokand as legal counsel to defend the CWP no. 6533 of 2024 titled as M/s Navyug Company Vs State of Punjab, on behalf of SEIAA at a professional fee of Rs. 15,000 (Rs 13,500 + Rs.1,500 as Misc. expenses). Further, SEIAA directed the supporting staff to get the amended reply signed from Member Secretary and file the same in the Hon'ble Punjab and Haryana High Court.

Thereafter, CWP no. 14114 of 2024, CWP no. 14134 of 2024, CWP no. 14144 of 2024, CWP No. 14200 of 2024, CWP No. 14220 of 2024, CWP No. 14240 of 2024, CWP No. 14251 of 2024, CWP No. 14274 of 2024, CWP No. 14293 of 2024, CWP No. 14299 of 2024, CWP No. 14306 of 2024, CWP No. 14308 of 2024, CWP No. 14321 of 2024, CWP No. 14323 of 2024, CWP No. 14324 of 2024, CWP No. 14326 of 2024, CWP No. 14328

- 2/N - 2

of 2024 and CWP No. 14329 of 2024 have been clubbed by the Hon'ble High Court with CWP No. 6533 of 2024.

Therefore, SEIAA in its 302nd meeting decided that Sh. Suvier Sheokand be engaged as legal counsel to defend the case on behalf of SEIAA at a professional fee as being paid by PPCB for main case and clubbed matters.

The intimation regarding above said matters was conveyed to the DECC. Now, the DECC vide its letters under reference has intimated, in light of memo no. 3/40/2024-STE2/876249 dated 04.07.2024 issued by the Department of Science, Technology & Environment, that it is unable to process the request for making payment of professional fee in respect of cases as mentioned above. It has requested to take necessary action in this regard as per directions of the memo issued by Department of STE vide dated 04.07.2024.

Both the above said counsels have appeared before the Hon'ble Court on behalf of SEIAA.

In view of the above, if approved, the matter may be put before the Competent Authority for consideration and necessary orders in this regard please.

[Signature]
23/8/24
JEE

AEE/3 Submitted. Please

K. Singh
23/8/24
AEE

[Handwritten] In view of above, if approved, the matter may please be put up before competent authority for approval of payment of professional fee/miscellaneous expenses as decided by the SEIAA to the engaged counsels so that cases may be defended smoothly in the Hon'ble Courts.

M.S. SEIAA

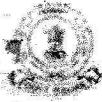
[Handwritten] Who has given approval for engaging Sh. Suvier Sheokand for these cases and there is his fee bill pls. Put up both what to pay issued by Deptt of Home. Put up as received.

[Signature]
23/8/24

[Signature]
2/8/24

[Handwritten] AEE/2

- 3/N- 3



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
STATE EXPERT APPRAISAL COMMITTEE**

Subject: Reg. CWP no. 6533 of 2024 and connected matters- Inability for making payment of professional fee in the court cases by the DECC.

1. With regard to the above subjected matter and directions, it is submitted that during 288th meeting of SEIAA held on 05.04.2024, it was decided to engage Adv. Suveer Sheokand as legal counsel to defend the CWP no. 6533 of 2024 titled as M/s Navyug Company Vs State of Punjab, on behalf of SEIAA at a professional fee of Rs. 15,000 (Rs 13500 + Rs. 1500 as Misc. expenses). Accordingly, Engagement letter for the same was issued to Sh. Suveer Sheokand vide letter no. SEIAA/MS/2024/132 dated 16.04.2024 (Annexure A).
2. Guidelines for engagement of Counsels for conducting/defending cases on behalf of State of Punjab- 2024 issued by Department of Home Affairs and Justice was forwarded to the Authority vide memo no. STE-STEBO10/98/2024-STE4/828895 dated 25.04.2024 (Annexure B).

Some of the important feature of these guidelines are as under:

- a. **Regarding Engagement:** "appropriate counsels, including Senior Advocates, shall be engaged by the Advocate General in consultation with the Administrative Secretary of the Department."
- b. **Regarding Fees:** "The Advocate General shall be authorized to fix the fee payable to the concerned counsel, including Senior Advocate, on a case-to-case basis".
- c. **Connected Matters:** "Set of cases where a common question of law is involved should be considered as one case for payment of fee if the facts are substantially same. One drafting fee will be payable in the main case and no separate drafting fee will be payable in connected cases with substantial same facts."

3. During 297th meeting of SEIAA held on 13.06.2024, it was decided that SEIAA not being a State Government department or authority, AG Punjab cannot be expected to defend its cases and this practice has also never been adopted in the past since there can be diverging views between the State Government and the Authority on case-to-case basis. In most cases both State Government and SEIAA are made parties in court cases and each is required to provide its respective reply to the Hon'ble Court as also to defend their respective decisions.

Accordingly, Chairman SEIAA vide vide DO no. 548 dated 21.06.2024 (Annexure C), requested Ld/Secretary, STE that suitable instructions may be issued to DECC to continue to engage Legal Counsel as recommended by SEIAA as per past practice to defend cases before Hon'ble Courts on behalf of SEIAA.

4. Thereafter, State Govt. vide memo no. 3/40/2024-STE2/876249 dated 04.07.2024 addressed to Chairman, SEIAA, accorded approval for the engagement of counsels in SLP (Civil) No. 8495 of 2024 and CWP no. 29652 of 2022 as one-time measure (Annexure D).
5. Thereafter, CWP no. 14114 of 2024, CWP no. 14134 of 2024, CWP no. 14144 of 2024, CWP No. 14200 of 2024, CWP No. 14220 of 2024, CWP No. 14240 of 2024, CWP No. 14351 of 2024, CWP No. 14274 of 2024, CWP No. 14293 of 2024, CWP No. 14299 of 2024, CWP No. 14306 of 2024, CWP No. 14308 of 2024, CWP No. 14321 of 2024, CWP No. 14323 of 2024, CWP No. 14324 of 2024, CWP No. 14326 of 2024, CWP No. 14328 had been clubbed by Hon'ble High Court of Punjab and Haryana with the main matter i.e. CWP no. 6533 of 2024 & SEIAA has been impleaded as respondent no. 04 in all the matters.

Accordingly, during 302nd meeting of SEIAA held on 16.07.2024, SEIAA decided that Adv. Suveer Sheokand be engaged as legal counsel to defend the case on behalf of SEIAA.

Contd on NP.04

-4/N- 4



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
STATE EXPERT APPRAISAL COMMITTEE**

at a professional fee as being paid by PPCB for main case and clubbed matters, i.e. Rs. 7,500 per case. Accordingly, letter was issued to Sh. Suveer Sheokand vide letter no. SEIAA/MS/2024/716 dated 29.07.2024. Further, letter was issued to DECC vide letter no. SEIAA/MS/2024/717 dated 29.07.2024 (Annexure E) for information and to make the payment of professional fee after receipt of original bill.

The bill has not yet been raised by the concerned counsel.

- 6. Now, Joint Director, DECC vide letter no DECC/2024/1942 dated 16.08.2024 (Annexure F), has informed that, as per the decision of Administrative Department memo no. 3/40/2024-STE2/876249 dated 04.07.2024, DECC is unable to process the request for making payment of professional fee in respect of the cases mentioned above in para no. 05.

Adv. Suveer Sheokand had already been engaged as the legal counsel for SEIAA (on 16.04.2024) before the receipt of guidelines/directions from Administrative Department (i.e. on 25.04.2024). Further, considering the implications as mentioned in para no. 03, it is pertinent to mention here that State of Punjab (through Department of Mines & Geology) is also a party to the above mentioned case.

In view of the above, if approved, Administrative Approval may be obtained from Competent Authority for Adv. Suveer Sheokand to be engaged as defending counsel on behalf of SEIAA in the above court case in Hon'ble High Court of Punjab and Haryana including its clubbed cases please.

~~EE (SEIAA)~~

Submitted for approval please

06/11/2024

06/11/2024

~~Worky Ms. SEIAA~~

Note above.
Since Adv. Suveer was engaged earlier
earlier to receipt of guidelines, it is requested
that the bill may please be paid.

5.11.24

~~Director DECC~~

AD
JD

14/11/24

12/11/24

5

Government of Punjab
 Department of Science, Technology & Environment
 Directorate of Environment & Climate Change

Contd. from NP#4

1. Chairman, SEIAA has forwarded a proposal seeking administrative approval for the engagement of Advocate Sh. Suveer Sheokand for defence of CWP No. 6533 of 2024 titled as M/s Navyug Company v/s State of Punjab on behalf of SEIAA and 17 other writ petitions clubbed by the Hon'ble High court of Punjab and Haryana with the main CWP No. 6533 of 2024. In all the 17 writ petitions clubbed with the main case, SEIAA has been impleaded as respondent.
2. It has been informed that the decision to engage Adv. Suveer Sheokand as Legal Counsel for defence of CWP No. 6533 of 2024 on behalf of SEIAA was taken in the 288th meeting of previous SEIAA held on 05.04.2024 at a professional fee of Rs. 15000/- (Rs. 13500+Rs. 1500 as miscellaneous expenses). On 16.07.2024, the then SEIAA in its 302nd meeting decided to engage Adv. Suveer Sheokand to defend the case on behalf of SEIAA at a professional fee as being paid by PPCB for clubbed matters, i.e. Rs. 7500/- per case.
3. It is brought out that on the request of then Chairman, SEIAA, the Administrative Department had accorded approval for availing the services of legal counsel as one time measure in two cases (SLP No. 8495 of 2024 – Vasant Valley Public School v/s Union of India and others and CWP No. 29652 of 2022 – State of Punjab v/s Union of India and others) vide Memo No. 3/40/2024-STE2/876249 dated 04.07.2024 (Flag-X) with the direction to take necessary action in such cases in future as per the revised Policy issued by the Department of Home Affairs and Justice, Govt. of Punjab for engagement of counsels for conducting/defending cases on behalf of State of Punjab vide its No. 1/601163/2024 dated 12.03.2024 or submit a suitable proposal to the State Govt. keeping in view the prevailing instructions applicable in Punjab Pollution Control Board or other similar organizations in such cases.
4. Chairman, SEIAA in his Note dated 05.11.2024 (NP#4) has requested for the payment of the bill as the Adv. Suveer Sheokand was engaged prior to the receipt of the Guidelines. In the light of the above decision of the Administrative Department according approval in the above two cases only as one time measure, it will not be possible to process the bill of the Advocate Suveer Sheokand for payment.
5. It is also brought out that the then SEIAA has not sent any proposal for engagement of counsel for defence/conduct of court cases on behalf of

P.T.O. - P/6

SEITE No. 408 Date 19-11-2024

Contd

6

SEIAA. However, in this case, the Chairman, SEIAA has informed that the professional fee shall be as being paid PPCB in such cases.

6. In the light of the administrative approval accorded in two cases by Administrative Department vide Memo No. 3/40/2024-STE2/876249 dated 04.07.2024, it is proposed that:

- a. The Administrative Department may be requested to accord ex-post facto approval for engagement of Adv. Suveer Sheokand for defence of the CWP No. 8533 of 2024 and 17 matters clubbed therewith, as a special case as per the rates applicable in PPCB.
- b. The Administrative Department may be requested to direct SEIAA for expeditious compliance of its earlier directions issued vide Memo No. 3/40/2024-STE2/876249 dated 04.07.2024 regarding submission of proposal for engagement of counsels for conduct/defence of court cases on behalf of SEIAA keeping in view the prevailing instructions applicable in Punjab Pollution Control Board or other similar organizations in such cases.

7. Submitted for kind consideration please.

(Signature)
19/11/24
(Gurharminder Singh)
Joint Director

Additional Director

Awag

Director

- 1) The matter pertains to hiring of legal counsel by SEIAA for defending their cases.
- 2) In this regard, latest case specific approval was given by govt to SEIAA vide letter dt 04.07.24 (Flog-X) with the directions reg future cases of similar nature.
- 3) Keeping in view of the submission made by Chairman SEIAA at N/p-4, the proposal at S.No. 6 above is for kind consideration & approval please.

13/11/2024
19/11/2024
SSTC
Ad AG

~~SSTC~~ For consideration pl. *(Signature)*
13-11-24

~~Ad AG~~ For future engagements let a proposed panel be sent by this office for approval. *(Signature)*
13-11-24

(Signature)
13/11/24

Directorate of Employment & Curative Charge
 SSTE No. 134 Date 27.11.2024
 SSTE No. 408 Date 25-11-2024

Secretary (STE) 7

U.O- 891
dt- 25/11/24

Please ensure compliance to
KJ AG's observations

~~DE/CC~~

For further n/a to ensure the
compliance as directed above pl.


 25/11
 (महोदय को)
 महोदय, उत्तर प्रदेश
 विधान, जयपुर नगरी
 राजस्थान भारत ।


 27-11-24

MS-SEIAA

file placed before me. There is still
no MS-SEIAA. Hence file being marked to EE
for further n/a.

~~EE~~ Do needful please.


 3.12.24


 3/12/24

~~ASE-1~~



NP/8

8

EE/OC/Legal



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
STATE EXPERT APPRAISAL COMMITTEE**

Subject: Empanelment of Legal Counsel for SEIAA/SEAC Punjab.

**Reference: Department of Science, Technology and Environment, Punjab
Memo no. - 3/40/2024-STE2/876249 dated 04.07.2024.**

1. Request for engagement of advocate in the matter of CWP 6533 of 2024 titled as M/s Navyug Company v/s State of Punjab and Ors. along with clubbed matters was made before Worthy Secretary, STE. The said matter was forwarded to the Learned/Advocate General by Worthy Secretary, STE on 20.11.2024 (as noted on NP6) for consideration.
2. Ld. Advocate General, on 25.11.2024 (as noted on NP-6) has considered the matter with the observation that for future engagements a proposed panel be sent to his office for approval.
3. Worthy Secretary, STE on 25.11.2024 (as noted on NP-7) has requested for the compliance of observations of Ld. Advocate General.
4. In compliance to the observation of Ld. Advocate General, and keeping in view the paucity of time amidst heavy inflow of court cases, the resumes of various advocates have been obtained through e-mails for empanelment of the same. The resumes of following advocates have been received:

Sr. no.	Description	Qualification and Skills brief
1.	Dr. Sunil Kumar Mallan (Advocate-P/1080/2013) Booth no-14-B, Sector 47-C, Chandigarh-160-047 (UT). 86998-12345, 9814096353 zdvsunilmallan@gmail.com D.O.B. - 05.10.1971	<ul style="list-style-type: none"> • 11+ years of experience. • PhD (Law), LL.M, MA (Police Admin.), MBAE, LLB, B.Tech, Arbitrator, LII, NABH, Chartered Engineer, Approved valuer, ZED Assessor. • Empanelment as Arbitrator at Punjab and Haryana High Court and Mumbai High Court. • Bar Council of India (Certificate of Practice). • Handling multiple projects. • Received many awards. • Participation in international events. • Empaneled with various entities of repute. <p>Resume placed at Annexure-A for kind perusal.</p>
2.	Dr. Tarun Kumar Sharma #3712, Sector 22-D, Chandigarh M: 09315880009	<ul style="list-style-type: none"> • 14+ year experience. • LL.M, LL.B, BA. (Hons.). • Ph.D in Corporate and Business Management on

9

- N9/9 -

<p>Tarunsharma9.adv@gmail.com D.O.B. - 01.09.1988</p>	<p>the topic of "Insider Trading Law in India".</p> <ul style="list-style-type: none"> Enrolled with Bar Council of India on 19.03.2011. Enrolled with Bar Association of Punjab and Haryana High Court on 31.01.2015. Research Experience in the field of law. Worked as law researcher. Empaneled with various entities of repute. <p>Resume placed at Annexure-B for kind perusal.</p>
<p>3. Avinit Avasthi (Advocate-P/1021/2012) # 33114, Sector 23, Chandigarh, 160023 M: 7837877545 avi.avasthi@gmail.com</p>	<ul style="list-style-type: none"> 12+ years of experience. B.A. LLB (Hons.), LL.M in Criminal Law, Diploma in Cyber Law, Introductory Course in Intellectual Property Rights. Enrolment with Punjab and Haryana High Court. Worked as Assistant Advocate General, Punjab Empaneled with various entities of repute. <p>Resume placed at Annexure-C for kind perusal.</p>
<p>4. Abhishek Sharma (Advocate-P/1918/2018) House No 138-GF, Sector 45-A, Chandigarh, Pin: 160047 Phone No: +91-8284832662 ab.sharma2301@gmail.com</p>	<ul style="list-style-type: none"> 5+ years of experience. LL.M, LL.B (Hons.), B.A. Enrolled with Punjab and Haryana High Court. Practicing at various District courts. Empaneled with various entities of repute. <p>Resume placed at Annexure-D for kind perusal.</p>

In view of above, if approved, the panel of above said advocates along with their resumes may be put before the Competent Authority/ Ld.

contd in next page

NP/15- 10

EE/OC/legal



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
STATE EXPERT APPRAISAL COMMITTEE**

Advocate General for approval of the same along with instructions/terms and conditions, if any please. The fee structure may be determined based on the market norms, while considering prevailing engagement fee structure for departments like Punjab Pollution Control Board and other such departments.

Submitted please.

10/12/24
AEE-1

level -EE
Ld.
Advocate
General Punjab

Submitted on (P) above please.

11/12/24

Wt. Chair/pms

May kindly see observations of
Ld. AG Punjab on N/G. As per his instructions
draft panel in Note above is being submitted
for kind approval please.

Jatinder Singh
4/12/24
Chairman SEIAA

SS No. 1113
Date 11/12/24

~~WASTE~~

~~LAG~~

The list as prepared
with Jatinder Gill & Harpreet
Khanika has been
and put up for approval

(Date 11/12/24)
Jatinder Singh
Chairman SEIAA

AB
EIP
U 0967
11/12/24

Secretary (SRO)

62
3/10/2025 - Ch. SEIAA

JG
3/1

Note # 1

Subject: Empanelment of Legal Counsels for SEIAA/SEAC, Punjab

The Note History of the matter is attached with this note for kind perusal please.

As noted at NP-08 to 9 of note history attached:

- A draft panel of 04 nos. of Advocates was proposed as under:

Sr. no.	Description	Qualification and Skills brief
1.	Dr. Sunil Kumar Mallan (Advocate-P/1080/2013) Booth no-14-B, Sector 47-C, Chandigarh-160-047 (UT). 86998-12345, 9814096353 advsunilmallan@gmail.com D.O.B. - 05.10.1971	<ul style="list-style-type: none"> • 11+ years of experience. • PhD (Law), LLM, MA (Police Admin.), MBAE, LLB, B.Tech, Arbitrator, LII, NABH, Chartered Engineer, Approved valuer, ZED Assessor. • Empanelment as Arbitrator at Punjab and Haryana High Court and Mumbai High Court. • Bar Council of India (Certificate of Practice). • Handling multiple projects. • Received many awards. • Participation in international events. • Empaneled with various entities of repute. Resume placed at Annexure-A for kind perusal.
2.	Dr. Tarun Kumar Sharma #3712, Sector 22-D, Chandigarh M: 09315880009 Tarunsharma9.adv@gmail.com D.O.B. - 01.09.1988	<ul style="list-style-type: none"> • 14+ year experience. • LL.M, LL.B, BA. (Hons.). • Ph.D in Corporate and Business Management on the topic of "Insider Trading Law in India". • Enrolled with Bar Council of India on 19.03.2011.

		<ul style="list-style-type: none"> • Enrolled with Bar Association of Punjab and Haryana High Court on 31.01.2015. • Research Experience in the field of law. • Worked as law researcher. • Empaneled with various entities of repute. <p>Resume placed at Annexure-B for kind perusal.</p>
3.	<p>Avinit Avasthi (Advocate-P/1021/2012) # 33114, Sector 23, Chandigarh, 160023 M: 7837877545 avi.avasthi@gmail.com</p>	<ul style="list-style-type: none"> • 12+ years of experience. • B.A. LLB (Hons.), LL.M in Criminal Law, Diploma in Cyber Law, <p>Introductory Course in Intellectual Property Rights.</p> <ul style="list-style-type: none"> • Enrolment with Punjab and Haryana High Court. • Worked as Assistant Advocate General, Punjab • Empaneled with various entities of repute. <p>Resume placed at Annexure-C for kind perusal</p>
4.	<p>Abhishek Sharma (Advocate-P/1918/2018) House No. 138-GF, Sector 45-A, Chandigarh, Pin: 160047 Phone No: +91-8284832662 ab.sharma2301@gmail.com</p>	<ul style="list-style-type: none"> • 5+ years of experience. • LL.M, LL.B (Hons.), B.A. • Enrolled with Punjab and Haryana High Court. • Practicing at various District courts. • Empaneled with various entities of repute.

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	Resume placed at Annexure-D for kind perusal.
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As noted at NP-10 of note history attached:

- On date 04.12.2024: The draft panel of 04 nos. of advocates along with their resumes was put before the Competent Authority/ Ld. Advocate General for approval of the same.
- On date 11.12.2024: Ld. Secretary, STE forwarded the request of SEIAA to Ld. Advocate General, Punjab for necessary action.
- On date 31.01.2025: Ld. Advocate General, Punjab directed as under:

"The list as proposed with Jatinder Gill and Harpriya Khaneka be finalized and put up for approval."

- Accordingly, Advocate Jatinder Singh Gill and Advocate Harpriya Khaneka were contacted telephonically and their resumes were obtained.
- Now, as per directions of Ld. Advocate General, Punjab the details of Advocate Jatinder Singh Gill and Advocate Harpriya Khaneka are incorporated in the list of draft panel of advocates and is as under:

Sr. no.	Description	Qualification and Skills brief
1.	<p>Dr. Sunil Kumar Mallan (Advocate-P/1080/2013) Booth no-14-B, Sector 47-C, Chandigarh-160-047 (UT). 86998-12345, 9814096353 advsunilmallan@gmail.com D.O.B. - 05.10.1971</p>	<ul style="list-style-type: none"> • 11+ years of experience. • PhD (Law), LLM, MA (Police Admin.), MBAE, LLB, B.Tech, Arbitrator, LII, NABH, Chartered Engineer, Approved valuer, ZED Assessor. • Empanelment as Arbitrator at Punjab and Haryana High Court and Mumbai High Court. • Bar Council of India (Certificate of Practice). • Handling multiple projects. • Received many awards. • Participation in international events. • Empaneled with various entities of repute.

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		Resume placed at Annexure-A for kind perusal.
2.	<p>Dr. Tarun Kumar Sharma #3712, Sector 22-D, Chandigarh M: 09315880009 Tarunsharma9.adv@gmail.com D.O.B. – 01.09.1988</p>	<ul style="list-style-type: none"> • 14+ year experience. • LL.M, LL.B, BA. (Hons.). • Ph.D in Corporate and Business Management on the topic of "Insider Trading Law in India". • Enrolled with Bar Council of India on 19.03.2011. • Enrolled with Bar Association of Punjab and Haryana High Court on 31.01.2015. • Research Experience in the field of law. • Worked as law researcher. • Empaneled with various entities of repute.
3.	<p>Avinit Avasthi (Advocate-P/1021/2012) # 33114, Sector 23, Chandigarh, 160023 M: 7837877545 avi.avasthi@gmail.com</p>	<p>Resume placed at Annexure-B for kind perusal.</p> <ul style="list-style-type: none"> • 12+ years of experience. • B.A, LLB (Hons.), LL.M in Criminal Law, Diploma in Cyber Law, Introductory Course in Intellectual Property Rights. • Enrolment with Punjab and Haryana High Court. • Worked as Assistant Advocate General, Punjab • Empaneled with various entities of repute.
4.	Abhishek Sharma	<p>Resume placed at Annexure-C for kind perusal</p> <ul style="list-style-type: none"> • 5+ years of experience.

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	<p>(Advocate-P/1918/2018) House No. 138-GF, Sector 45-A, Chandigarh, Pin: 160047 Phone No: +91-8284832662 <u>ab.sharma2301@gmail.com</u> D.O.B. - 23.01.1994</p>	<ul style="list-style-type: none"> • LL.M, LL.B (Hons.), B.A. • Enrolled with Punjab and Haryana High Court. • Practicing at various District courts. • Empaneled with various entities of repute. <p>Resume placed at Annexure-D for kind perusal.</p>
5.	<p>Jatinder Singh Gill (Advocate-P-2187/2012) House No. 704, Tower Aster- A, Ambika Florence Park, New Chandigarh. Phone: 9814509966 advjatindergill@gmail.com</p>	<ul style="list-style-type: none"> • 12+ years of experience. • B.A.LL.B. • Enrolled with Punjab and Haryana High Court. • Presently engaged as Deputy Advocate General for the State of Punjab. • Assisted Senior Advocates in various Constitutional and Civil matters. • Empaneled with Punjab State Electricity Corporation Limited (PSPCL) and Greater Mohali Development Authority (GMADA). <p>Resume placed at Annexure-E for kind perusal</p>
6.	<p>Harpriya Khaneka (Advocate- P-2608/2010) House no. 1078, sector 43 B Chandigarh Phone no.: 07837313169 advharpriyakhaneka@gmail.com D.O.B. 04.12.1986</p>	<ul style="list-style-type: none"> • 14+ years of experience. • B.A.LL.B. (Hons.) • Enrolled with Punjab and Haryana High Court. • Presently engaged as Deputy Advocate General for the State of Punjab. • Constitutional, Service, Education and Environmental Laws. • Conducted cases before Hon'ble Supreme Court of India, Hon'ble Punjab and Haryana High Court, Ld.

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		<p>National Green Tribunal, Ld. National Consumer Commission, Ld. State Consumer Commissions, Ld. River Water Disputes Tribunal.</p> <ul style="list-style-type: none"> • Empaneled with Medical Council of India, Dental Council of India, Haryana Public Service Commission, Punjab State Forest Development Corporation Limited, Punjab State Power Corporation Limited, Punjab Pollution Control Board, River Water Dispute Panel for Punjab. <p>Resume placed at Annexure-F for kind perusal</p>
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In view of directions of Ld. Advocate General, Punjab, the above said panel may be forwarded to him for his kind approval please.

DA/-

- Scanned Note History
- Annexures A to F

Note History - Empanelment.pdf

Annexure-A-Adv Sunil Kr Mallan.pdf

Annexure-B- Adv Tarun Sharma.pdf

Annexure-C- Adv Avinit Avasthi.pdf

Annexure-D- Adv Abhishek Sharma.pdf

Annexure-E- Adv Jatinder Singh Gill.pdf

Annexure-F- Adv Harpriya Khaneka.pdf

05/02/2025 02:47 PM

17

CHARANJIT RAI
ENVIRONMENTAL ENGINEER

Note # 2

05/02/2025 03:04 PM

KANU THIND
MEMBER SECRETARY

Note # 3

The note #1 dated 05.02.2025 may kindly perused.

As per advise of Ld. Advocate General, Punjab dated 31.01.2025 on hard file (scanned copy attached), the names of two additional advocates namely Sh. Jatinder Singh Gill and Ms. Harpriya Khaneka have been included in the draft panel as per table above in the note #1.

Submitted to Worthy SSTE for obtaining kind approval of Ld. Advocate General, Punjab as per his advise please.

07/02/2025 12:10 PM

Jitendra Sharma
CHAIRMAN

Note # 4

ਕਿਰਪਾ ਕਰਕੇ ਜਾਂਚ ਕਰੋ ਅਤੇ ਪੇਸ਼ ਕਰੋ।

10/02/2025 03:04 PM

PRIYANK BHARTI
SECRETARY

Note # 5

10/02/2025 03:06 PM

KRISHAN GOPAL
SUPERINTENDENT

-12-

ਵਿਸ਼ਾ:- Regarding Empanelment of Legal Counsels for SEIAA/SEAC Punjab.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ Chairman SEIAA ਵੱਲੋਂ Eoffice STE-STE03/15/2025-SEIAA, (840375) ਮਿਸਲ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ।

2. ਇਸ ਸਬੰਧੀ ਸਕੱਤਰ ਜੀ ਵੱਲੋਂ ਹੇਠ ਅਨੁਸਾਰ ਹੁਕਮ ਦਿੱਤੇ ਗਏ ਹਨ: (Note 17)

ਕਿਰਪਾ ਕਰਕੇ ਜਾਂਚ ਕਰੋ ਅਤੇ ਪੇਸ਼ ਕਰੋ।

3. Chairman SEIAA ਵੱਲੋਂ ਲਿਖਿਆ ਗਿਆ ਹੈ ਕਿ ਐਡਵੋਕੇਟ ਜਨਰਲ, ਪੰਜਾਬ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 31.01.2025 ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਹੁਕਮ ਦਿੱਤੇ ਗਏ ਸਨ: (Note 18)

"The list as proposed with Jatinder Gill and Harpriya Khaneka be finalized and put up for approval."

4. Chairman SEIAA ਵੱਲੋਂ ਲਿਖਿਆ ਗਿਆ ਹੈ ਕਿ ਉਪਰੋਕਤ ਦੇ ਵਕੀਲਾਂ ਦੇ ਨਾਮ ਨੂੰ ਪੈਨਲ ਵਿੱਚ ਸ਼ਾਮਲ ਕਰ ਲਿਆ ਗਿਆ ਹੈ।

5. Chairman SEIAA ਵੱਲੋਂ ਹੇਠ ਅਨੁਸਾਰ ਵਕੀਲਾਂ ਦੇ ਪੈਨਲ ਦੀ ਤਜਵੀਜ਼ ਭੇਜਦੇ ਹੋਏ ਲਿਖਿਆ ਗਿਆ ਹੈ ਕਿ ਐਡਵੋਕੇਟ ਜਨਰਲ, ਪੰਜਾਬ ਜੀ ਨੂੰ ਹੇਠ ਲਿਖੇ ਪੈਨਲ ਨੂੰ ਉਨ੍ਹਾਂ ਦੀ ਪ੍ਰਵਾਨਗੀ ਲਈ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇ।

Sr. no.	Description	Qualification and Skills brief
1.	Dr. Sunil Kumar Mallan (Advocate-P/1080/2013) Booth no-14-B, Sector 47-C, Chandigarh-160-047 (UT). 86998-12345, 9814096353 advsunilmallan@gmail.com D.O.B. - 05.10.1971	<ul style="list-style-type: none"> • 11+ years of experience. • PhD (Law), LLM, MA (Police Admin.), MBAE, LLB, B.Tech, Arbitrator, LII, NABH, Chartered Engineer, Approved valuer, ZED Assessor. • Empanelment as Arbitrator at Punjab and Haryana High Court and Mumbai High Court. • Bar Council of India (Certificate of Practice). • Handling multiple projects. • Received many awards. • Participation in international events. • Empaneled with various entities of repute.
2.	Dr. Tarun Kumar Sharma #3712, Sector 22-D, Chandigarh M: 09315880009 Tarunsharma9.adv@gmail.com D.O.B. - 01.09.1988	<ul style="list-style-type: none"> • 14+ year experience. • LL.M, LL.B, BA. (Hons.). • Ph.D in Corporate and Business Management on the topic of "Insider Trading Law in India".

-19-

		<ul style="list-style-type: none"> Enrolled with Bar Council of India on 19.03.2011. Enrolled with Bar Association of Punjab and Haryana High Court on 31.01.2015. Research Experience in the field of law. Worked as law researcher. Empaneled with various entities of repute.
		Resume placed at Annexure-B for kind perusal. [CP/10-12]
3.	Avinit Avasthi (Advocate-P/1021/2012) # 33114, Sector 23, Chandigarh, 160023 M: 7837877545 avi.avasthi@gmail.com	<ul style="list-style-type: none"> 12+ years of experience. B.A. LLB (Hons.), LL.M in Criminal Law, Diploma in Cyber Law, Introductory Course in Intellectual Property Rights. Enrolment with Punjab and Haryana High Court. Worked as Assistant Advocate General, Punjab Empaneled with various entities of repute.
		Resume placed at Annexure-C for kind perusal [CP/14-16]
4.	Abhishek Sharma (Advocate-P/1918/2018) House No. 138-GF, Sector 45-A, Chandigarh, Pin: 160047 Phone No: +91-8284832662 ab.sharma2301@gmail.com D.O.B. - 23.01.1994	<ul style="list-style-type: none"> 5+ years of experience. LL.M, LLB (Hons.), B.A. Enrolled with Punjab and Haryana High Court. Practicing at various District courts. Empaneled with various entities of repute.
		Resume placed at Annexure-D for kind perusal. [CP/17-18]
5.	Jatinder Singh Gill (Advocate-P-2187/2012) House No. 704, Tower Aster-A, Ambika Florence Park, New Chandigarh. Phone: 9814509966 advjatindergill@gmail.com	<ul style="list-style-type: none"> 12+ years of experience. B.A.LL.B. Enrolled with Punjab and Haryana High Court. Presently engaged as Deputy Advocate General for the State of Punjab. Assisted Senior Advocates in various Constitutional and Civil matters. Empaneled with Punjab State Electricity Corporation Limited (PSPCL) and Greater Mohali Development Authority (GMADA).
		Resume placed at Annexure-E for kind perusal [CP/19]
6.	Harpriya Khaneka (Advocate-P-2608/2010) House no. 1078, sector 43 B Chandigarh Phone no.: 07837313169 advharpriyakhaneke@gmail.com D.O.B. 04.12.1986	<ul style="list-style-type: none"> 14+ years of experience. B.A.LL.B. (Hons.) Enrolled with Punjab and Haryana High Court. Presently engaged as Deputy Advocate General for the State of Punjab. Constitutional, Service, Education and Environmental Laws. Conducted cases before Hon'ble Supreme Court of India, Hon'ble Punjab and Haryana High Court, Ld. National Green Tribunal, Ld. National Consumer Commission, Ld. State Consumer Commissions, Ld. River Water Disputes Tribunal.

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13/2/25

-2-

SSTE Office

No. 4
Date 13/2/25

	<ul style="list-style-type: none"> Empaneled with Medical Council of India, Dental Council of India, Haryana Public Service Commission, Punjab State Forest Development Corporation Limited, Punjab State Power Corporation Limited, Punjab Pollution Control Board, River Water Dispute Panel for Punjab.
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Resume placed at Annexure-F for kind perusal [CP/25]

6. ਉਪਰੋਕਤ ਦਰਸਾਈ ਸਥਿਤੀ ਸਨਮੁੱਖ ਐਡਵੋਕੇਟ ਜਨਰਲ, ਪੰਜਾਬ ਜੀ ਨੂੰ ਲਿਖ ਦਿੱਤਾ ਜਾਵੇ ਕਿ SEIAA ਦੇ ਕੋਰਟ ਕੇਸਾਂ ਨੂੰ ਡਿਫੈਂਡ ਕਰਨ ਲਈ ਉਪਰੋਕਤ ਵਕੀਲਾਂ ਦੇ ਪੈਨਲ ਨੂੰ ਪ੍ਰਵਾਨ ਕੀਤਾ ਜਾਵੇ।

Copy
A.G.P.
ਸਿ

ਸੀਨੀਅਰ ਸਰਾਇਕ

ਸੁ:ਸ/ਤ.ਵ.

ਮਾਤ ਮਾਤ ਸੇਵਾ ਨੀ

13/2/2025

- A.C.

P.A. to A.G.P.
Adm.

Approved as proposed

[Signature]

13/2

(ਪ੍ਰਿੰਟਿੰਗ ਡਾਕਟਰੀ)

ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ
ਵਿਕਾਸ, ਖੇਤੀਬਾੜੀ ਅਤੇ
ਵਾਤਾਵਰਣ ਵਿਭਾਗ।

Uoffice
No. 153
dt 14/2/25

S(STE)

UO No - 119
dt. 17-02-2025

- ਸ.ਸ-3.2

18/2/25

STE 2

17/2

(ਪ੍ਰਿੰਟਿੰਗ ਡਾਕਟਰੀ)

ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ
ਵਿਕਾਸ, ਖੇਤੀਬਾੜੀ ਅਤੇ
ਵਾਤਾਵਰਣ ਵਿਭਾਗ।

- 21 -

3/21/2025-STE2/

Subject: - Regarding Empanelment of Legal Counsels for SEIAA/SEAC
Punjab.

ਨੋਟਿੰਗ 20 ਉਤੇ ਐਡਵੋਕੇਟ ਜਨਰਲ ਪੰਜਾਬ ਜੀ ਵੱਲੋਂ ਹੇਠ ਅਨੁਸਾਰ
ਚੁਕਮ ਦਿੱਤੇ ਗਏ ਹਨ:

Approved as Proposed.

ਖਰੜਾ ਪ੍ਰਵਾਨਗੀ ਹਸਤਾਖਰਾਂ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

Smgr
ਸੀਨੀਅਰ ਸਹਾਇਕ

ਸੁ:ਸ:ਤ:ਵ.

8
18/2/25
STE v

Extract pertaining to Item No. 311.11 from proceedings of the 311th meeting of the State Environment Impact Assessment Authority (SEIAA), Punjab held on 25.03.2025 (Tuesday) at 10:00 AM in the Conference Hall, 2nd Floor, PBTI Complex, Sector-81, Mohali.

Item No. 311.11: Empanelment of Legal Counsel for SEIAA/SEAC Punjab.

In compliance to the Department of Science, Technology and Environment, Punjab memo no. 3/40/2024-STE2/876249 dated 04.07.2024 and directions of Ld. Advocate General, Punjab, a panel of advocates was forwarded to Competent Authority for approval along with instruction/terms and conditions, if any please.

Further, upon obtaining comments from Ld. Advocate General, Punjab, the list was again put up with incorporation of Advocate Jatinder Gill and Harpriya Khaneka vide e-office file no. E-840375. Vide letter memo no. 3/21/2025-STE2/122 dated 18.02.2025, Department of Science, Technology and Environment has informed that the panel has been approved.

Now, PPCB vide e-mail dated 28.02.2025 (**Annexure-F to the agenda of 311th meeting of SEIAA**), has been requested to intimated about professional structure for Advocates of various levels for different courts. However, reply in this regard is still awaited.

Further, draft terms and conditions for empanelment have been prepared and annexed as (**Annexure-F1 to the agenda of 311th meeting of SEIAA**).

Deliberation during 311th meeting of SEIAA held on 25.03.2025

During the meeting, SEIAA perused the professional fees being paid by PPCB as intimated vide letter no. 10881 dated 21.03.2025, which are reproduced as under:

I. Hon'ble Supreme Court of India

- Rs. 40,000/- per case including miscellaneous expenses and the fee of Advocate on Record if any.

II. Hon'ble National Green Tribunal

- Rs. 37,500/- (including miscellaneous expenses) Senior Level Advocate.
- Rs. 27,500/- (including miscellaneous expenses)
- Rs. 20,000/- to Fresh Advocate (including miscellaneous expenses)

III. Hon'ble Punjab and Haryana High Court

- Rs. 33,000/- to Senior Advocate (including miscellaneous expenses and fee of Junior Advocate @ Rs. 11,000/-)
- Rs. 13,500/- + Rs. 1,500/- miscellaneous expenses (Total Rs. 15,000/-) to Advocates.

IV. District Courts

- Rs. 7,000/- and Rs. 7,500/- in General Cases of Civil and Criminal nature (including miscellaneous expenses).
- Rs. 5,500/- in cases of Stubble Burning (including miscellaneous expenses).

It is pertinent to mention here that in all the cases, half of the professional fee (including miscellaneous expenses) is paid to the concerned Advocate after appearance and filing of reply, written statement, status report, affidavit, etc. and the remaining half fee (including miscellaneous expenses) is paid to the Advocate after disposal of the case and supply of the copy of judgement to the Board.

After detailed deliberation, SEIAA decided that the fees to be paid for empanelled advocates is as under:

Name of Hon'ble Court	Panel Counsel professional fee per case (including misc./clerkage expenses)
Supreme Court	Rs. 40,000
National Green Tribunal	Rs. 37,500
High Court	Rs. 22,000
Commission/other Judicial & Quasi-Judicial bodies	Rs. 15,000
District Court	Rs. 7,500
Clubbed Cases (per case)	25% of professional fee as mentioned above

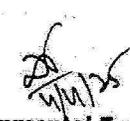
Note:

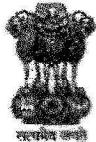
1. For special cases or special appearances, approval for additional fees to be paid shall be obtained from Ld. Secretary, STE, giving as necessary full justification.
2. For cases outside the tricity the TA/DA shall be given @ Rs. 5,000/- per physical appearance before the Court.
3. Counsel other than empanelled counsel can be engaged as and when required based on circumstances.
4. For the cases before Hon'ble Supreme Court of India, AOR shall be preferred.

Terms and Conditions:

- No case or brief shall be accepted against the SEIAA, Punjab before any Court of Law.
- No statement shall be made before any Court of Law on behalf of SEIAA, Punjab or the State Government which will adversely affect the working/functioning of SEIAA or the Government, without the instructions of SEIAA.
- The matter of the case assigned shall not be entrusted or further referred to any other Advocate without the prior consent of SEIAA.
- Half of the professional fee will be paid after filling of the case/written statement/status report/reply and the remaining fee will be paid after disposal of the case and supply the certified copy of the Judgement.
- After disposal of the case, legal opinion shall be submitted to SEIAA with respect to necessary action to be taken, if any.
- If two or more cases of similar nature are entrusted then full professional fee as per the decision of the Competent Authority will be paid in the first case and half of the decided fee will be paid in the subsequent case(s).
- If the case is disposed of by the Hon'ble Court without filling of Written Statement/Status report, then only half Fee will be paid towards Professional fee.
- No extra fee shall be paid for any other Miscellaneous Application that is to be filed either SEIAA or by the other party in the case during the pendency of the case in the same Court of Law.
- Apart from above, the Competent Authority of SEIAA may impose any other condition as per requirement and circumstances of the case.

- x. The services shall not be withdrawn after engagement in the case without prior written permission of SEIAA. In case the services are withdrawn, the advocate is liable to refund the fee paid by SEIAA in the concerned case.
- xi. If the performance of Advocate found not satisfactory or any act found contrary to the object and spirit of the Acts and the Regulations, this Authority shall take appropriate steps including withdrawal of the case from the Advocate and removal from the panel.
- xii. The Advocate shall perform following tasks:
 - a. Preparation of applications, petitions, replies etc. in consultation with SEIAA and legal vetting of the same before submission.
 - b. Getting the documents attested by Notary.
 - c. Arrangement of copies of cases/related documents.
 - d. Ensuring proper filing of cases/replies/applications.
 - e. Obtaining the certified copies of court orders/documents.
 - f. Ensuring the legal procedure is complied.
 - g. Monitoring the cases, deadlines and manage calendars to ensure timely submissions/filing.
 - h. Maintaining strict confidentiality of information and case details.
 - i. Attending the office of SEIAA as and when required.
 - j. Updating in relevant Law/Act/Legal procedures or guidelines etc., if any.
 - k. Any other task assigned by the SEIAA, as required.


Environmental Engineer


STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, PUNJAB

Ministry of Environment, Forest & Climate Change, Government of India

PBTI Complex, Knowledge City, Sector-81, SAS Nagar-140306

seiaapb2017@gmail.com

SEIAA/MS/2025/98

Date: 04/4/25

To

Dr. Sunil Kumar Mallan, Advocate,
Booth #14-B, Sector-47-C,
Chandigarh-160047.

Subject: Empanelment for litigation on behalf of State Environment Impact Assessment Authority, Punjab.

Reference: Your letter no. JFY/SEIAA-PB/Advocate/24-1028 dated 28.10.2024.

Your request under reference for empanelment has been considered by the Competent Authority and it is decided to empanel your name for conducting the cases of State Environment Impact Assessment Authority (SEIAA), Punjab subject to the following terms and conditions:

1. No case or brief shall be accepted against the SEIAA, Punjab before any Court of Law.
2. No statement shall be made before any Court of Law on behalf of SEIAA, Punjab or the State Government which will adversely affect the working/functioning of SEIAA or the Government, without the instructions of SEIAA.
3. The matter of the case assigned shall not be entrusted or further referred to any other Advocate without the prior consent of SEIAA.
4. Half of the professional fee will be paid after filling of the case/written statement/status report/reply and the remaining fee will be paid after disposal of the case and supply the certified copy of the Judgement.
5. After disposal of the case, legal opinion shall be submitted to SEIAA with respect to necessary action to be taken, if any.
6. If two or more cases of similar nature are entrusted, then full professional fee as per the decision of the Competent Authority will be paid in the first case and half of the decided fee will be paid in the subsequent case(s).
7. If the case is disposed of by the Hon'ble Court without filling of Written Statement/Status report, then only half Fee will be paid towards Professional fee.
8. No extra fee shall be paid for any other Miscellaneous Application that is to be filed either by SEIAA or by the other party in the case during the pendency of the case in the same Court of Law.
9. Apart from above, the Competent Authority of SEIAA may impose any other condition as per requirement and circumstances of the case.
10. The services shall not be withdrawn after engagement in the case without prior written permission of SEIAA. In case the services are withdrawn, the advocate is liable to refund the fee paid by SEIAA in the concerned case.
11. If the performance of Advocate found not satisfactory or any act found contrary to the object and spirit of the Acts and the Regulations, this Authority shall take appropriate steps including withdrawal of the case from the Advocate and removal from the panel.

311.11
EE/OC/Legal/Empanelment

12. Fees for Empanelled Advocates:

Name of Hon'ble Court	Panel Counsel professional fee per case (including misc./clerkage expenses)
Supreme Court	Rs. 40,000
National Green Tribunal	Rs. 37,500
High Court	Rs. 22,000
Commission/other Judicial & Quasi-Judicial bodies	Rs. 15,000
District Court	Rs. 7,500
Clubbed Cases (per case)	25% of professional fee as mentioned above

Note:

1. For special cases or special appearances, approval for additional fees to be paid shall be obtained from Ld. Secretary, STE, giving as necessary full justification.
2. For cases outside the tricity the TA/DA shall be given @ Rs. 5,000/- per physical appearance before the Court.
3. Counsel other than empanelled counsel can be engaged as and when required based upon circumstances.
4. For the cases before Hon'ble Supreme Court of India, AOR shall be preferred.

13. The Advocate shall perform following tasks:

- a. Preparation of applications, petitions, replies etc. in consultation with SEIAA and legal vetting of the same before submission.
- b. Getting the documents attested by Notary.
- c. Arrangement of copies of cases/related documents.
- d. Ensuring proper filing of cases/replies/applications.
- e. Obtaining the certified copies of court orders/documents.
- f. Ensuring the legal procedure is complied.
- g. Monitoring the cases, deadlines and manage calendars to ensure timely submissions/filing.
- h. Maintaining strict confidentiality of information and case details.
- i. Attending the office of SEIAA as and when required.
- j. Updating in relevant Law/Act/Legal procedures or guidelines etc., if any.
- k. Any other task assigned by the SEIAA, as required.

You are requested to convey your acceptance of the terms and conditions as mentioned above, within ten days.

This issues as per the decision of Competent Authority.

Endst. No. 99/0101Date 04/4/25

df
4/4/25
df
Environmental Engineer

- A copy of the above is forwarded to the following:
1. The Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh for information please.
 2. The Advocate General, Punjab for information please.
 3. The Director, Directorate of Environment and Climate Change, MGSIPA Complex, Sector-26, Chandigarh for information and necessary action please.

df
4/4/25
df
Environmental Engineer


STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, PUNJAB

 Ministry of Environment, Forest & Climate Change, Government of India
 PBTI Complex, Knowledge City, Sector-81, SAS Nagar-140306

seiaapb2017@gmail.com

SEIAA/MS/2025/186

Date: 06/5/25

To

Dr. Sunil Kumar Mallan, Advocate

Booth no. #14-B, Sector 47-C,

Chandigarh- 160047.

Subject: Engagement for court case(s).
Reference: This office letter no. SEIAA/MS/2025/98 dated 04.04.2025 for empanelment.

In this regard, it is intimated that your name has been approved for engagement in the court case(s) as mentioned below:

Court Name	Case No.	Title
Hon'ble National Green Tribunal	O.A . no. 52 of 2024	Navjot Singh Sidhu & Ors vs. State of Punjab and Ors.
Hon'ble Punjab and Haryana High Court	CWP no. 9226 of 2025	Aashee Singh vs. State of Punjab & ors

You are requested to appear before the Hon'ble Court as mentioned above to defend the case on behalf of State Environment Impact Assessment Authority, Punjab. The term and conditions shall remain same as already mentioned in the letter under reference issued to you.

This issues after approval of Competent Authority.

 06/5/2025
 Environmental Engineer
 K. S. J.

VAKALATNAMA

Before The Hon'ble Court of National Green Tribunal

in re:

Narjot Singh Sidhu

Plaintiff or Defendant

Petitioner or Appellant

VERSUS

State of Punjab and ors.

Defendant

Respondents

KNOW ALL the whom these present shall come that I/We, the undersigned appoint

**Justice For You (Law Firm), Dr. Sunil Mallan, Advocate – Arbitrator
(Off.) Booth No 14 – B, Sector 47 – C, Chandigarh – 160047 (UT).**

86998-12345, advsunilmallan@gmail.com

to be the Advocate for the in the above mentioned case / matter to do the following acts, deeds and things or any of them, that is to say:-

1. To act, appear and plead in the above mentioned case in this Court or any other Court in which the same may be tried or heard in the first instance or in appeal or letter patent appeal or review or execution or any other stage its progress unit its final decision.
2. To present, sign and verify, Pleading, Appeals, Letter Patent Appeals, Cross Objections or Petition for executions Review, Revision, Withdrawal, Compromise or Other Petitions or Affidavits or other Documents as shall be deemed necessary or advisable for the prosecution of the said case in all its stages.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes, that shall arise touching or any manner relating to the said case.
4. To Deposit, Draw and Receive Moneys as grant receipt thereof by way of costs refund or balance of security and other miscellaneous expenses for Court or parties and other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case.
5. To employ any other Legal Practitioner authoring him to exercise the power and authorities hereby conferred upon the Advocate whenever he may think fit to do so.

AND I / We hereby agree to Ratify & Certify whatever the Advocates or his substitute shall do in the premises / proceeding.

AND I / We agree not to hold the Advocates or his substitute responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for the hearing or otherwise.

AND I / We hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocates remaining unpaid he shall be entitled withdraw from the prosecution of the said case until the same is paid and if any cost are allowed for and adjournment, the Advocate would be entitled to the same.

AND I / We hereby agreed that the Advocate will not be bound to appear for us if the case is transferred to any other Court or the Court sits at any place other than its normal place of sitting & and if any application or retention is to be filed in the case, the Advocates will be entitled to a fresh fee in the case.

IN THE WITNESS WHERE OF I / We here onto set my / our hands to these presents the contents of which have been explained to and understood by me / us.

This is day of 20.....

Witness

Accepted (Advocate(s))

Dr. Sunil Mallan
E.No. P – 1061/13, PH-225255
86998 – 12345

Hema Mallan
P - 2368 /2024

(Signature and thumb impression)
Member Secretary
State Enforcement Impact
Assessment Authority, Punjab
PBT Complex, Sector-31,
SAS Nagar, Punjab-140306

Received
Rajesh Kumar
09/05/25
RAJESH KUMAR C/o SUNIL MALLAN



SEIAA PB <seiaapb2017@gmail.com>

Daily order in OA 52/2024

gagan kaur <gagan.legalchd@yahoo.com>
Reply-To: gagan kaur <gagan.legalchd@yahoo.com>
To: SEIAA PB <seiaapb2017@gmail.com>

Fri, Apr 4, 2025 at 10:54 AM

Respected Sir/ma'am

This is the last order in OA 52/2024 , titled " Navjot singh sidhu versus State of Punjab" where SEIAA is Respondent no. 6. Still no direction of appearance or reply by the bench yet.

Yours sincerely
Gagandeep kaur
Legal Assistant
SEIAA, Punjab.

Yahoo Mail: Search, Organize, Conquer

On Fri, Apr 4, 2025 at 10:51 AM, gagan kaur <gagan.legalchd@yahoo.com> wrote:

[Faint, mostly illegible text from a previous email or reply, including a signature block and a list of recipients.]